

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

CIRCULAR

ROC.NO. 3618/2024-B.SPL.,

Dt:06.09.2024

SUB: Telangana State Judicial Services – Directions of the Hon'ble Supreme Court of India in Writ Petition (Civil) No.643 of 2015, between All India Judges Association Vs. Union of India ((2024) 1 SCR 327) for availment of Leave Travel Concession – Certain instructions - Issued.

REF: 1. High Court's Circular Roc.No.5686/B.Spl./2015, dated 15.09.2015.
2. Hon'ble Supreme Court judgment dated 04.01.2024 in All India Judges' Association Case.

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In view of judgment of Hon'ble Supreme Court in Writ Petition (Civil) No.643 of 2015, between All India Judges Association Vs. Union of India ((2024) 1 SCR 327), and in supersession of the circular in Roc.No.5686/ B.Spl./2015, dated 15.09.2015, the High Court informs that ***all the Judicial Officers shall not be required to avail of Earned Leave only, for LTC / HTC purpose and they are permitted to avail of casual leave as prefix and suffix to the extent of two days.***

NOTE: (A) All the Principal District & Sessions Judges / Unit Heads are directed to communicate the above Circular to all the Judicial Officers working in their Units.
(B) Receipt of this circular be acknowledged.


REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The Prl. Secretary to the **Hon'ble Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing the same before their Lordship's kind perusal)
2. The Personal Secretaries to the Registrars, High Court for the State of Telangana (for placing the same before the Registrars for information).
3. The Chief Judge, City Civil Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The Chief Judge, City Small Causes Court, Hyderabad.
6. The Principal Special Judge for C.B.I. Cases, Hyderabad.

7. The Director, Telangana State Judicial Academy, Secunderabad.
8. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
9. The Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
10. The Chairman / Presiding Officer of Industrial Tribunals/ Labour Courts, Special Courts and Cooperative Tribunals in the State of Telangana.

11. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

- | | | |
|-----------------------------|------------------------------|----------------------|
| 1) Adilabad | 2) Mancherial | 3) Nirmal |
| 4) Kumuram Bheem - Asifabad | 5) Karimnagar | 6) Jagtial |
| 7) Rajanna Sircilla | 8) Peddapalli | 9) Khammam |
| 10) Badradri Kothagudem | 11) Mahabubnagar | 12) Jogulamba Gadwal |
| 13) Wanaparthy | 14) Narayanpet | 15) Nagarkurnool |
| 16) Sangareddy | 17) Medak | 18) Siddipet |
| 19) Nalgonda | 20) Suryapet | 21) Yadadri Bhongir |
| 22) Nizamabad | 23) Kamareddy | 24) Rangareddy |
| 25) Medchal-Malkajgiri | 26) Vikarabad | 27) Hanumakonda |
| 28) Warangal | 29) Jangaon | 30) Mahabubabad |
| 31) Mulugu | 32) Jayashankar Bhupalapally | |

12. **THE SECTION OFFICERS :**

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|--|---------------------|------------------|
| a) Special Officer Section
(for codification) | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Computer Section | h) D-Budget Section | i) Establishment |

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